

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 686 OF 2019 IN
DFR No. 3773 of 2018**

Dated : 23rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Rajasthan Rajya Vidyut Prasaran Nigam Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Puneet Jain
Mr. Harshit Khanduja

Counsel for the Respondent(s) : Mr. R.B. Sharma
Mr. Mohit Mudgal for R-13

ORDER

**IA NO. 686 OF 2019
*(Appl. for condonation of delay in filing)***

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 30 days in s filing the appeal is condoned. IA is allowed and disposed of accordingly.

DFR No. 3773 of 2018

For appearance and reply of other Respondents, if any, except Respondent No.13 after duly serving copy on the other side, list the matter on **18.11.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**